

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 29 of 2025 (SZ)**

IN THE MATTER OF:

In the Matter of:

Tribunal on its own Motion Sio MOTU  
based on the news item in The Hindustan Times  
Dt 06-12-2024 titled "3 dead due to  
contaminated drinking water near Chennai"  
and news Item in The Times of India dated  
07-12-2024 titled "Pathogens to watch out for  
taps near sewage lines could be behind  
Chennai contamination deaths"

..... Applicant

With

Tamil Nadu Pollution Control Board,  
Through its Member Secretary  
Chennai and Ors.

..... Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	05.04.2025	Report filed by the 6 <sup>th</sup> Respondent Tambaram city municipal corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 5<sup>th</sup> day of April , 2025.

  
Counsel for 6<sup>th</sup> Respondent.

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**IN THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONAL BENCH, CHENNAI  
O.A. No 29 of 2025**

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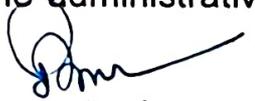
Tamil Nadu Pollution Control Board,  
Through its Member Secretary  
Chennai and Ors.

**Report submitted by the 6th Respondent on the Control measures and Remedial actions taken by Tambaram City Municipal Corporation and St.Thomas cum Pallavaram cantonment board for Acute Diarrheal Disease(ADD) outbreak in Pallavaram area on 4/12/24 & 5/12/24**

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**Pursuant to the Daily order dated -02-2025, the following report is submitted before the Honourable Tribunal regarding the action that has already been taken and the future action that is being pursued.**

1. It was reported that since 04.12.2024 evening few people from Tambaram City Municipal Corporation, Ward-13 Kamaraj Nagar area and Pallavaram Cantonment Board ward-6 (under the administrative

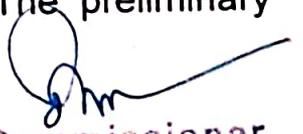
  
**Commissioner**  
Tambaram City Municipal Corporation

control of Ministry of Defence) were admitted to Tambaram Government Hospital with symptoms of vomiting and diarrhea. Immediately on receipt of the report, Hon'ble Minister for micro and small industries and Hon'ble Minister for Health and Family welfare, Government of Tamil Nadu along with the officials from Tambaram City Municipal Corporation and Pallavaram Cantonment Board inspected the areas and visited Tambaram Government General Hospital so as to ensure that quality medical treatment was provided to the people suffering from vomiting and diarrhea. Further, immediate disease control measures in the areas were also started with medical teams and engineering teams.

2. with regard to the three deaths reported on the areas on 04.12.2024 and 05.12.2024, it is submitted as below:

- a Mrs. Varalakshmi, 88 years old lady belonging to Pallavaram Cantonment Board died on 04.12.2024 in her home due to senility after failing health and bed ridden for 6 months and was not been brought to any health institution
- b Mr. Thiruveethi Krishnan, 56 years Male, who was the resident of Mangadu, Kanchipuram District visit his relative's house in ward 13 Kamaraj Nagar area of Tambaram City Municipal Corporation fell down while going to the toilet and was brought dead to the Government General Hospital, Tambaram.
- c. Mr. Mohanarangan, 42 years Male from Cantonment Pallavaram Board was also brought dead On 05.12.2024 morning to the Government General Hospital, Tambaram.

3. It is submitted that Post-mortem examination was conducted on the bodies of Mr. Thiruveethi Krishnan and Mr. Mohanarangan at Government General Hospital, Tambaram on 05.12.24. The preliminary

  
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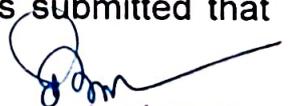
post-mortem reports revealed no conclusions. As they might have died due to other reasons, samples of their body parts and fluids were sent for further analysis and testing. Sample contents of stomach, stool and blood from the two deceased were tested at Institute of Microbiology, Madras medical college, chennai and no pathogens growth were detected in microbiological culture of those samples (Reports are enclosed as annexure)

4. It is humbly submitted that immediate disease control measures were initiated and a team of 100 employees from Tambaram City Municipal Corporation and Pallavaram Cantonment Board including 5 Medical teams comprising of Medical officers, Nurses and Sanitary and Health Inspectors and other workers were deployed and immediate disease control measures and medical treatment were carried out for about 7600 people living in those areas.

5. On 05.12.2024, Water samples were drawn immediately in Tambaram City Municipal Corporation, Ward-13 Kamaraj Nagar and Pallavaram Cantonment Board, ward, 6 and also from the private water lorry tankers who had supplied water in those areas.

6. It is humbly submitted that 30 Special Medical Camps were conducted from 05.12.2024 to 10.12.2024 and nearly 7061 people were given prophylactic medicines through direct door – to – door visits (Mass chemo prophylaxis) by field level teams (Doxycycline tablets and ORS packets were distributed).

7. It is humbly submitted that apart from Public Health Medical teams, 4 exclusive Engineering teams comprising Engineers, Fitters, Overseers and other workers were deployed for looking out any specific water contamination issues in supply and distribution lines. It is submitted that

  
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water supply have been stopped temporarily as a precautionary measure and all private lorry water tankers supplying in those areas had been seized. Exclusive lorry water supply with adequate chlorination was ensured from Tambaram City Municipal Corporation and Pallavaram Cantonment Board till resuming regular water supply.

8. It is submitted that water samples collected were sent to Regional Tamil Nadu Water Supply and Drainage Board Water Analysis Laboratory for analysis. Reports of the samples collected from the overhead tank at Kannabiran Street in Ward 13, Tambaram City Municipal Corporation and water sump at Ward 6 in Pallavaram Cantonment Board revealed nil microbiological growth. However, as a overall precautionary measure, all Overhead tanks, sumps were cleaned and all gate valves in water distribution line were scoured in ward 13, Tambaram City Municipal Corporation and water sump at ward 6 in Pallavaram Cantonment Board from 05.12.2024 to 08.12.2024. Chlorination wash with water was done along the water distribution lines and water supply resumed after testing for water quality (Reports are enclosed as annexure). Private water tankers were issued notice under Tamil Nadu Public Health Act, 1939 to ensure supply only water with adequate chlorination. Special monitoring team was formed to monitor it continuously.

9. It is humbly submitted that Continuous periodical testing in laboratory for quality of water and daily monitoring of residual chlorine till tail end of water distribution line have been in vogue in Tambaram City Municipal Corporation as regular norm. (Reports and Photos enclosed as annexure)

10. Further, the Tambaram Corporation area having been formed by combining the Tambaram, Pallavapuram, Pammal, Sembakkam, Pammal,

  
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Anakaputhur Municipalities, besides a few Town Panchayats the area is having the UGSS system in the Old Municipal areas and the in-between and the added areas are being provided with the UGSS system at present under a Project that is in the stage of Administrative Sanction at a total Estimate of Rs 1240.00 Crores out of which Rs. 750 Crores has been announced in Budget as phase I The DPR has been sent for approval and the works will be commenced shortly. Further, the existing STPs are looking after the needs of the already served areas under the UGSS network.

In this connection, it is humbly submitted that since routine water quality testing and monitoring mechanisms are in force at Tambaram City Municipal Corporation and that this acute diarrheal outbreak is not due to water contamination and the same is also confirmed from the post-mortem microbiological report. However, it is submitted that remedial and control measures and made on every possible angle as cited above and it is assured that preventive steps will be closely followed to prevent any further occurrence in future.

#### VERIFICATION

I, Balachander, son of Srinivasan, Commissioner, Tambaram City Municipal Corporation, do heereby solemnly affirm and state that the contents of the report hereinabove are true and correct to the best of my knowledge and have affixed my signature herein.

Dated on this the 5th day of April, 2025

  
Deponent  
Commissioner  
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL  
GREEN TRIBUNAL (SZ)  
BENCH AT CHENNAI**

**OA.No.29 OF 2025 (SZ)**

**REPORT FILED BY 6<sup>th</sup>  
RESPONDENT  
DATED 05.04.2025**

**M/S.P.SRINIVAS (828/1994)  
R.PURUSHOTHAMAN (263/2011)**

**COUNSEL FOR 6<sup>th</sup> RESPONDENT.**

**Cell No. 9940118337**